HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

Roc.No.575/SO/2026 **Date: 05.11.2026**

CIRCULAR

Sub: Phase-III of the eCourts Project – High Court – Provision of Video Conferencing Infrastructure to Court Establishments, District Jails and District Headquarters Hospitals in the State of Andhra Pradesh – Publication and implementation of the Andhra Pradesh Electronic Communication and Video Conferencing Rules, 2026 – Monitoring of Virtual/Hybrid Hearings – Submission of monthly statistical information – Instructions – Issued.

Ref: Andhra Pradesh Electronic Communication and Video Conferencing Rules, 2026.

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As part of Phase-III of the e-Courts Project, the High Court has provided Video Conferencing infrastructure, comprising All-in-One (AIO) Desktop Computers, 55-inch Display Units, 1 KVA Online UPS Systems, PTZ Cameras and Speaker-cum-Microphones, to the Court Establishments, District Jails and District Headquarters Hospitals across the State of Andhra Pradesh. Network connectivity has also been provided to the District Jails and Government Hospitals at the District Headquarters.

The High Court has approved the **Andhra Pradesh Electronic Communication and Video Conferencing Rules, 2026**, which have been duly published in the Official Gazette of the State of Andhra Pradesh and communicated to the District Judiciary for information and necessary compliance.

The High Court has taken a decision that the said Rules shall be implemented by utilizing the available Video Conferencing infrastructure. However, wherever the existing infrastructure is inadequate or does not support the conduct of Video Conferencing, the concerned Courts may require the physical appearance of the parties, wherever necessary.

The Hon'ble eCommittee, Supreme Court of India, has been monitoring the statistics relating to Virtual/Hybrid Hearings conducted in the High Court as well as in the District Judiciary.

In this regard, with a view to maintaining comprehensive, accurate and uniform statistical data for uploading on the **Integrated Judicial Upgradation and Reforms on Infrastructure and Services (iJURIS) Portal**, relating to Virtual/Hybrid Hearings conducted in the District Judiciary, it is necessary to ensure the systematic collection, verification and timely submission of the requisite information.

Accordingly, all the **Principal District Judges** are hereby instructed to ensure that the statistical particulars specified below are collected from the concerned Court Establishments, duly consolidated and verified before submission to the High Court in **Google Sheet**:

1. Total number of cases dealt with through Virtual/Hybrid Hearings in the District Judiciary cumulatively up to the end of the reporting month.
2. Total number of Virtual/Hybrid Hearings conducted with Video Conferencing units installed in District Jails cumulatively up to the end of the reporting month.
3. Total number of Virtual/Hybrid Hearings conducted with Video Conferencing units installed in Government Hospitals at District Headquarters cumulatively up to the end of the reporting month.
4. Total number of Virtual/Hybrid Hearings conducted with Video Conferencing units installed in District Jails during the reporting month.
5. Total number of Virtual/Hybrid Hearings conducted with Video Conferencing units installed in Government Hospitals at District Headquarters during the reporting month.

The Principal District Judges shall designate an appropriate officer/official to coordinate the collection and consolidation of the above particulars and shall ensure that the statistical information furnished is accurate, complete and duly verified.

The consolidated statistical statement shall be submitted to the Registrar (IT-cum-CPC) **on or before the 5th day of every month**, without fail, to enable the Registry to compile the State-level data and upload the same on the iJURIS Portal within the stipulated time.

All the Principal District Judges shall ensure strict compliance with these instructions and shall also bring the contents of this Circular to the notice of all the concerned Judicial Officers and staff working under their respective Units.

The above instructions shall be followed scrupulously, and any delay, omission or deviation in compliance shall be viewed seriously.

REGISTRAR GENERAL

To:

1. The Principal Secretary to the Hon'ble the Chief Justice – for information.
2. The Personal Secretaries to the Hon'ble Judges – for information.
3. The Personal Secretaries to the Registrars – for information.
4. All the Principal District Judges – for necessary action and compliance.
5. All the Officers concerned.
6. All the Section Officers/Section In-charges concerned.